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OPEN COURT  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

ORIGINAL APPLICATION NO. 1597 OF 2005.  
ALLAHABAD THIS THE 15<sup>TH</sup> DAY OF JULY 2008.

**Hon'ble Mr. A.K. Gaur, Member-J**

Km. Usha Rai D/o Late Ram Lal R/o Sherpur P.O. Chakia, District Chandauli.

.....Applicant

(By Advocate: Shri S.K. Day/Shri S.K. Mishra)

Versus.

1. Union of India through the General Manager, E.C. Railway, Rajipur Bihar.
2. The Divisional Railway Manager, E.C. Railway, Mughalsarai, District Chandauli.
3. Sri K.D. Tiwari, the Welfare Inspector, E.C. Railway, Mughalsarai, District Chandauli.

.....Respondents

(By Advocate: Miss Shaukat Siddiqui)

**ORDER**

Shri S.K. Mishra, learned counsel for the applicant at the very outset submitted that his representation is already pending for consideration. He has filed representation dated 16.6.2005 for redressal of his grievance, but inspite of repeated reminders, the Competent Authority has not decided the same as yet.

2. Having heard, counsel for the applicant, I am of the considered opinion that the grievance of the applicant might be redressed in case a direction is issued to the respondents to

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consider and decide the representation of the applicant dated 16.6.2005 (Annexure A-6 to the O.A.) by a reasoned and speaking order, within a period of three month from the date of receipt of copy of this order.

3. With the aforesaid direction, the O.A. is disposed of.

No costs.

*J. J. Jam*  
Member-J

Manish/-